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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.910/2002

Wednesday, this the 3rd day of April, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman  
Hon'ble Shri S.A.T. Rizvi, Member (A)

1. Gulab Singh
2. D.P. Mishra
3. S.C.L. Sharma
4. Dr. P.N. Shukla
5. P.C. Vats

(All Scientific Officer, Commission for Scientific &  
Technical Terminology, West Block VII, R.K.Puram  
New Delhi)

..Applicants  
(By Advocate: Shri Parmanand Pandey)

Versus

1. Union of India  
through Secretary,  
Dept. of Sec. & Higher Educ.  
Human Resource Development  
Shastri Bhawan, New Delhi
2. The Director  
Central Hindi Directorate,  
West Block VII  
R.K. Puram, New Delhi
3. The Chairman  
Commission for Scientific &  
Technical Terminology, West Block VII,  
R.K.Puram, New Delhi

..Respondents

O R D E R (ORAL)

Hon'ble Shri S.A.T. Rizvi, Member (A):

Applicants, five in number, designated as Assistant Education Officers (AEO) prior to the 5th Central Pay Commission's report, have been designated as Scientific Officers thereafter. On 13.4.1999, the Central Hindi Directorate (CHD) in the Ministry of HRD issued a Memorandum enclosing a tentative seniority list of AEOs working in the Commission for Scientific & Technical

Terminology. A revised seniority list was thereafter issued on 24.5.1999 (A-3) again consisting of AEOs working in the aforesaid Directorate/Commission. The applicants are aggrieved by the fact that in the aforesaid revised seniority list, the names of Smt. Shashi Gupta, Shri Arvind Ashadhir and Shri Umakant Khubalkar have been introduced without any justification even though they belonged to the CHD. Because of this, the seniority position of the applicants ~~has~~ suffered and that is why the present OA.

2. The learned counsel appearing on behalf of the applicants submits that on 29.10.2001, the same CHD in the Ministry of HRD issued another Memorandum enclosing therewith a tentative seniority list of Research Officers (RO) which contains the names of aforesaid Smt. Shashi Gupta as well as Shri Umakant Khubalkar at Sl.Nos. 4 & 11 of the said list. The third official, namely, Shri Arvind Ashadhir, who figures in the revised seniority list of 24.5.1999 (A-3), had, in the meanwhile, retired from service and that seems to be the reason why his name, according to the learned counsel, does not figure in the tentative seniority list of 29.10.2001. Based on the aforesaid seniority list of ROs which includes the names of the aforesaid ~~three~~ <sup>two</sup> persons, the learned counsel contends that their names have been introduced in the revised seniority list of 24.5.1999 without justification and to the disadvantage of the applicants. To remedy the situation, the applicants have filed representations (A-4 to A-9). The respondents have yet to respond in the matter. *2*

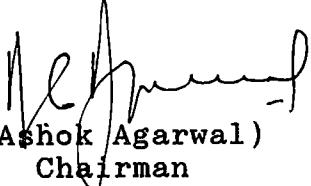
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(3)

3. In the circumstances outlined in the preceding paragraphs, we find, after consideration, that it will be fair and just to dispose of the present OA at this stage even without issue of notices with a direction to the respondents to consider the aforesaid representations and to pass a reasoned and a speaking order thereon expeditiously and in any event within a period of three months from the date of receipt of a copy of this order. They are also directed to take into account whatever else has been mentioned on behalf of the applicants in the present OA before passing the aforesaid order.

4. The present OA is disposed of in the aforesated terms at the admission stage itself. No costs.

  
(S.A.T. Rizvi)  
Member (A)

  
(Ashok Agarwal)  
Chairman

/sunil/